GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1449 ANSWERED ON:05.03.2010 TREATMENT OF POOR PATIENTS Nishad Capt.(Retd.) Jainarayan Prasad;Yadav Shri Om Prakash

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the criteria laid down by the Government for giving concession in treatment to poor patients by the private hospitals/nursing homes;

(b) whether some private hospitals/nursing homes are not providing treatment to poor patients as per the said criteria/norms;

(c) if so, the details of the such private hospitals/nursing homes; and

(d) the action taken/being taken by the Government against such errant hospitals/nursing homes?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE(SHRI GHULAM NABI AZAD)

(a) to (d): Health being a state subject, it is for the concerned State Government to monitor and regulate the functioning of Private hospitals and nursing homes in their State. However, in pursuance of the directions of the Hon'ble High Court in writ petition No. 2866/2002 titled as "Social Jurist Vs. Govt. of NCT of Delhi & others, all the private hospitals to whom land has been allotted at concessional rates have been directed to comply the condition of free treatment to the extent of 25% OPD and 10% IPD.